

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.†705**

**TO BE ANSWERED ON THE 7TH FEBRUARY, 2017 / MAGHA 18, 1938
(SAKA)**

MODERNISATION OF JAILS

†705. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the scheme for the modernisation of jails in the country;**
- (b) the names of the States where jails have been modernised and the names of the States which have sought assistance for modernisation of their jails, State-wise; and**
- (c) the action taken by the Government in this regard?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (c): 'Prisons' is a State subject under List II of the Seventh Schedule to the Constitution. A consolidated Memorandum was submitted by the Ministry of Home Affairs to the Fourteenth Finance Commission, which included the demands projected by States/UTs amounting to Rs. 13,962.60 crore for prison reforms for the second phase of modernization of prisons. In view of the improved outlay for

States, the 14th Finance Commission did not make any allocation in favour of the Central Government for this purpose. As no funds have been earmarked for the scheme, the second phase of Prison Modernisation Scheme has not been launched.
